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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 43/90

Date of order: 23.9.1993

BETWEEN :

1. K.Sukhendar Reddy
2. K.R.W.Yesudas
3. Sardar Jaginder Singh
4. G.Krishnam Rao

.. Applicants.

A N D

1. Union of India, represented by
its Secretary to Government of
India, Department of Personnel
and Training, Government of
India, New Delhi.

2. Union Public Service Commission,
represented by its Secretary,
New Delhi.

3. Government of Andhra Pradesh,
represented by its Chief Secretary,
to Government, General Administration
Department (Spl.A), Secretariat, Hyderabad,
Andhra Pradesh.

.. Respondents.

Counsel for the Applicant

.. Mr. G.V.L.N.Murthy

Counsel for the Respondents

.. Mr. N.R.Devraj
Mr. D.Panduranga Reddy for
Respondent No. 3

CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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Copy to:- ---

1. Secretary to Government of India, Department of Personnel and Training, Union of India, Government of India, New Delhi.
2. Secretary, Union Public Service Commission, ~~Maxmised~~ New Delhi.
3. Chief Secretary, to Government, General Administration Department(Spl.A), Government of Andhra Pradesh, Secretariat, Hyderabad, A.P.
4. One copy to Sri. G.V.L.N.Murthy, advocate, 2-1-566/81, Nallakunta, Hyderabad-44.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Sri. D.Panduranga Reddy, Spl. Counsel for the State of A.P.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

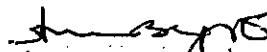
Rsm/-

*Patelamp
Jyoti
11/10/03*

Order of the Division Bench delivered by
Hon'ble Shri A.B.Gorthi, Member (Admn.).

In this application the relief sought for by the applicants herein is for a direction to the respondents to convene a selection committee for considering the cases of the applicants for inclusion in the select list of I.A.S. officers for the year 1990-91. The applicants who belong to the A.P. State Civil Service have since been considered by a selection committee for the purpose of appointment to I.A.S. In view of this, the learned counsel for the applicants states that he does not wish to press this O.A. In view of the submission of the learned counsel for the applicant, the O.A. is disposed of as having been withdrawn. There shall be no order as to costs.

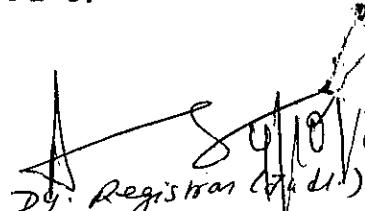

(T.CHANDRASEKHAR REDDY)
Member (Judl.)


(A.B. GORTHI)
Member (Admn.)

Dated: 23rd September, 1993

(Dictated in Open Court)

sd


D.G. Registrar (Admn.)

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O.A. 43/90

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER (A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 23/9/ -1993

ORDER/JUDGMENT:

M.A. / R.A. / C.A. NO.

O.A. No.

T.A. No.

Admitted and Interim directions issued

Allowed.

~~Disposed of with directions~~

Dismissed.

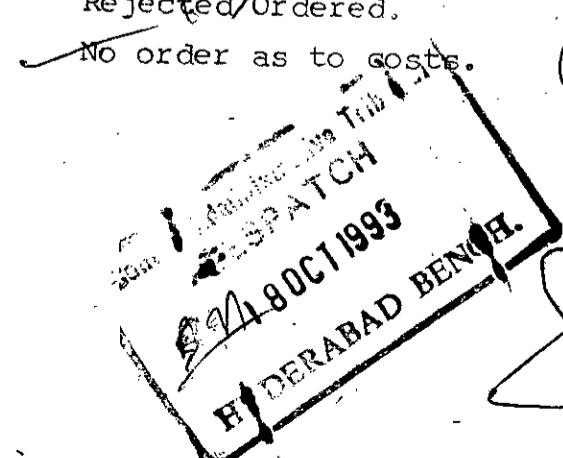
Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

~~No order as to costs.~~

pvm



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H.
J. 1/1/2003
H. J.